# AGREEMENT BETWEEN THE GOVERNMENT OF INDIA AND THE GOVERNMENT OF THE NETHERLANDS CONCERNING THE ESTABLISHMENT OF AN AERIAL PHOTO INTERPRETATION INSTITUTE IN INDIA

#### New Delhi

The Government of India and the Government of the Kingdom of the Netherlands, DESIROUS of strengthening the ties of friendship existing between their nations and of promoting the good relations between their countriesgenerally,

RECOGNISING the importance of aerial photo-interpretation in connection with pre-investment surveys for all development projects in the country,

HAVE agreed as follows :

### Article 1

- 1. The two Governments will collaborate in the establishment and operation of an Aerial Photo-Interpretation Training Institute, hereafter called the Indian Photo Interpretation Institute (IPI) for the training of scientific and technical personnel in the techniques of aerial photo-interpretation and in their use in surveys of natural resources.
- 2. The Netherlands Government will contribute to the establishment and the operation of the Institute by making available expert assistance, fellowships and equipment during a period of five years, and the Government of India will assure the continuity of this Institute as an institution of specialised education, research and consultation according to the needs at that time.

Article 2

- 1. The collaboration of the two Governments concerning the establishment and operation of the Indian Photo Interpretation Institute will be defined and specified by an administrative agreement, hereafter called: "Plan of Operation".
- 2. Any amendments to the Plan of Operation can be decided upon by mutual agreement between competent authorities on either side agreed to between the two Governments.

## Article 3

- 1. The Government of India will take all necessary steps for clearance and temporary storage in the port of arrival in India and transportation from there to the Indian Photo Interpretation Institute of the equipment, specialised vehicles and other goods required in connection with the project and which are made available by the Netherlands Government.
- 2. The Government of India will establish procedures whereby the Netherlands Government will not have to bear duties and taxes, normally imposed in India, on articles, material and equipment introduced into India for the purpose of carrying out the objectives of this Agreement and for obtaining Customs Clearance Permits, where necessary.

# Article 4

The Government of India will grant the following privileges to each of the Dutch experts and technicians assigned to duties in India under this Agreement :

- 1. exemption from payment of Indian Income tax on the salaries and allowances paid to them by the Government of the Netherlands during their stay in India;
- 2. duty free import of personal and household effects brought by the Dutch experts and technicians and covered by the Passengers (non-tourist) Baggage Rules, and the Transfer of Residence Rules, if their stay in India extends over at least 12 months;
- 3. duty free import of the following articles for the personal use of the Dutch experts and technicians if not already covered by item (b) above;
  - I. Professional equipment and apparatus;
  - II. One motor car or motor cycle;
  - III. One refrigerator or one homefreezer;
  - IV. One radio or radio-gramophone;
  - V. Minor electrical appliances;
  - VI. One air-conditioner;

on condition that. these articles shall be re-exported when the Dutch experts and technicians leave India on the completion of their assignments. If any of them wishes to sell or dispose of any of these articles, he shall obtain the prior permission of the Government of India which may be given subject to such conditions as may be imposed and subject to payment to the appropriate Indian authorities of any duty chargeable on the articles concerned.

- 4. Free medical attendance to the same extent as given by the Government of India to its officers of comparable grade;
- 5. Free housing accommodation and if that is not possible, a consolidated rent allowance of Rs. 25 per day, in lieu.

### Article 5

The Government of India undertake to bear claims, if any arise, against the Dutch staff resulting from, occurring in the course of, or otherwise connected with the bona fide discharge of their functions in India covered by this Agreement.

### Article 6

- 1. This Agreement shall come into force on the day on which the Government of the Kingdom of the Netherlands and the Government of India will have informed each other in writing that the procedures constitutionally required in their respective countries have been complied with.
- 2. present Agreement shall remain in force for a period of five years, unless terminated earlier as hereafter provided in Article 7. It may be extended beyond this period or amended by agreement between the two Governments.
- 3. Notwithstanding the contents of paragraph 1 of this article this Agreement shall provisionally be applied as from the date of signature by the two Governments pending compliance with constitutional procedures.

#### Article 7

Either party may terminate this Agreement before the date of expiry mentioned in Article 6 by giving six months' notice in writing to the other party of its intention to terminate the Agreement. IN WITNESS WHEREOF the undersigned, duly authorized thereto, have signed the present Agreement.

DONE at New Delhi, this eleventh day of December, 1964, in the English language in two originals.

For the Government of India

Sd /--M. G. RAJA RAM Joint Secretary to the Government of India, Ministry of Education.

For the Government of the Kingdom of the Netherlands

Sd/-Jhr. G. BEELAERTS VAN BLOKLAND Ambassador Plenipotentiary and Extraordinary.